

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.730 of 2019

IN THE MATTER OF:

Sandip Patel

...Appellant

Versus

Central Bank of India & Ors.

...Respondents

For Appellant:

**Shri Rahul Chitnis and Shri Aaditya Pande,
Advocates**

For Respondents:

**Shri H. S. Kohli, Advocate (R-1)
Shri Gagan Narang, Advocate (R-2)**

ORDER

22.01.2020 It is stated that Counsel for Resolution Professional is not well and time is sought.

It is stated that Central Bank of India had proceeded under SARFAESI Act and the property of the Corporate Debtor was e-auctioned on 21st May, 2019. Counsel for Respondent No.1 states that 25% of the consideration was received within two days of e-auction and the balance was subsequently received on 29th June, 2019. Counsel for Respondent No.1 may put on record concerned documents depicting these facts and file copy of Sale Certificate on record, before next date.

List the Appeal 'for admission (after Notice)' on 20th February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md